

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1331
ANSWERED ON:18.07.2014
INDECENT REPRESENTATION OF WOMEN
Neta Shri Ashok Mahadeorao

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the number of advertisements depicting women indecently has increased in the recent past;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the National Commission for Women has sought amendment to Indecent Representation of Women (Prohibition) Act, 1986;
- (d) if so, the details thereof ; and
- (e) the action taken or proposed to be taken by the Government to prevent the violation of the said Act ?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): Instances of obscene and vulgar advertisements on private satellite TV channels are brought to the notice of the Government from time to time and action is taken against the channels on case to case basis.

(c)to (e): The Indecent Representation of Women (Prohibition) Amendment Bill, 2012 containing certain amendments including broadening the scope of law to cover audio visual media and material in electronic form and strengthening penalty provisions has been introduced in Rajya Sabha and Rajya Sabha has referred the Bill to Parliamentary Standing Committee for consideration. Recommendations of the Parliamentary Standing Committee are under consideration of this Ministry.